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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 401/2017 in C.P. (I.B) No. 53/7/NCLT/AHM/2017


Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2018**

Name of the Company: Sundaresh Bhat RP
V/s.
ICICI Bank Ltd.& Anr.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code r/w section 96 of Companies Act, 2013.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	MAULIK NANAVATI RONITH JOY	Adv.	Applicant	
2.	i/b NANAVATI & Co.			

ORDER


Learned Advocate Mr. Maulik Nanavati with Learned Advocate Mr. Ronith Joy i/b Nanavati & Co. present for Financial Creditor/Applicant. None present for Respondent in IA 401/2017.

ROC not filed its objections.

List the matter on 01.02.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 12th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL